Kerala Gazette No. 29 dated 18th July 2017.
PART III

COMMISSIONERATE OF LAND REVENUE
LAND FAIR VALUE NOTIFICATION

IDUKKI DISTRICT

ദേവികുളം സബ് കളക്ടറുടെ നടപടിക്രമം

(ഹാജർ : ഡോ. ശ്രീറാം വെങ്കിട്ടരാമൻ, ഐ.എ.എസ്.)

(1)

നമ്പർ ബി4-2201/2017. 2017 ജൂൺ 8.

വിഷയം:—പട്ടയവസ്തുവിന്റെ ഫെയർ വാല്യു നിശ്ചയിക്കുന്നത്—സംബന്ധിച്ച്.

സൂചന:—(1) ശ്രീ. രാജേഷ്, ചിറയ്ക്കൽ വീട്, കുഞ്ചിത്തണ്ണി എന്നയാളുടെ അപേക്ഷ.

(2) ദേവികുളം തഹശീൽദാരുടെ 28-3-2017-ലെ ജി3-3332/17-ാം നമ്പർ റിപ്പോർട്ട്.

ശ്രീ. രാജേഷ്, s/o ശേഖരൻ, ചിറയ്ക്കൽ വീട്, കുഞ്ചിത്തണ്ണി എന്ന കക്ഷി സമർപ്പിച്ച അപേക്ഷയിൽ ടിയാന്റെ ഉടമസ്ഥതയിലും കരം തീരുവയിലുമുള്ള കുഞ്ചിത്തണ്ണി വില്ലേജിലെ ബ്ലോക്ക് 9-ൽ റീസർവ്വേ 82/11-ൽപ്പെട്ട 00.0251 ഹെക്ടർ വസ്തുവിന്റെ ഫെയർവാല്യൂ നിശ്ചയിച്ച് തരുവാനാണ് സൂചന (1) പ്രകാരം അപേക്ഷ സമർപ്പിച്ചിരുന്നത്.

ഇതുമായി ബന്ധപ്പെട്ട റിപ്പോർട്ടും വില്ലേജ് റിക്കാർഡും സൂചന (2) പ്രകാരം ദേവികുളം തഹശീൽദാർ ലഭ്യമാക്കിയിട്ടുള്ളത് പരിശോധിച്ചതിലും ഈ ഓഫീസിൽനിന്നും സ്ഥല പരിശോധന നടത്തി റിപ്പോർട്ട് ലഭിച്ചിട്ടുള്ളത് പരിശോധിച്ചതിലും അപേക്ഷാ വസ്തുവിന് Hill Tract without road access എന്ന വിഭാഗത്തിൽ ഉൾപ്പെടുത്തി ആർ ഒന്നിന് ` 20,000 (ഇരുപതിനായിരം രൂപ) ന്യായവില നിശ്ചയിച്ചുകൊണ്ട് ഇതിനാൽ ഉത്തരവാകുന്നു.

(2)

നമ്പർ ബി4-3779/2016. 2017 ജൂൺ 16.

വിഷയം:—പട്ടയവസ്തുവിന്റെ ഫെയർ വാല്യു നിശ്ചയിക്കുന്നത്—സംബന്ധിച്ച്

സൂചന:—(1) ശ്രീ. അനി, s/o ചന്ദ്രൻ, പുത്തൻപുരയ്ക്കൽ, ഈട്ടിസിറ്റി കര മുതൽപേരുടെ അപേക്ഷ.

(2) ദേവികുളം അഡീ. തഹശീൽദാരുടെ 31-10-2016-ലെ ജി3-9633/16-ാം നമ്പർ റിപ്പോർട്ട്.

ശ്രീ. അനി, s/o ചന്ദ്രൻ, പുത്തൻപുരയ്ക്കൽ, ഈട്ടിസിറ്റി കര മുതൽപേർ സൂചന (1) പ്രകാരം സമർപ്പിച്ച അപേക്ഷയിൽ ടിയാളുകളുടെ ഉടമസ്ഥതയിലും കരം തീരുവയിലുമുള്ള കുഞ്ചിത്തണ്ണി വില്ലേജിലെ ബ്ലോക്ക് 9-ൽ തണ്ടപ്പേർ നമ്പർ 1358 പ്രകാരമുള്ള റീസർവ്വേ നമ്പർ 136/7-ൽപ്പെടുന്ന 0.1840 ഹെക്ടർ, 136/8-ൽപ്പെടുന്ന 0.4880 ഹെക്ടർ, 136/10-ൽപ്പെടുന്ന 0.4620 ഹെക്ടർ, തണ്ടപ്പേർ 1359 പ്രകാരമുള്ള റീസർവ്വേ നമ്പർ 136/11-ൽപ്പെടുന്ന 0.0570 ഹെക്ടർ, 152/23-ൽപ്പെടുന്ന 0.2680 ഹെക്ടർ, തണ്ടപ്പേർ 1357 പ്രകാരമുള്ള റീസർവ്വേ നമ്പർ 136/5-ൽപ്പെടുന്ന 0.1100 ഹെക്ടർ, നമ്പർ 136/6-ൽപ്പെടുന്ന 0.0036 ഹെക്ടർ, 136/2-ൽപ്പെടുന്ന 0.2740 ഹെക്ടർ, 136/9-ൽപ്പെടുന്ന 0.2565 ഹെക്ടർ എന്നീ വസ്തുക്കളുടെ വില ഫെയർവാല്യൂ നിശ്ചയിച്ച് തരുവാനാണ് സൂചന (1) പ്രകാരം അപേക്ഷ സമർപ്പിച്ചിരുന്നത്.

ഇതുമായി ബന്ധപ്പെട്ട റിപ്പോർട്ടും വില്ലേജ് റിക്കാർഡും സൂചന (2) പ്രകാരം ദേവികുളം തഹശീൽദാർ ലഭ്യമാക്കിയിട്ടുള്ളത് പരിശോധിച്ചതിലും ഈ ഓഫീസിൽനിന്നും സ്ഥല പരിശോധന നടത്തി റിപ്പോർട്ട് ലഭിച്ചിട്ടുള്ളത് പരിശോധിച്ചതിലും അപേക്ഷാ വസ്തുവിന് Hill Tract without road access എന്ന വിഭാഗത്തിൽ ഉൾപ്പെടുത്തി കുഞ്ചിത്തണ്ണി വില്ലേജിൽ ബ്ലോക്ക് 9-ൽ റീസർവ്വെ നമ്പർ 136/2, 8 എന്നിവയിൽപ്പെട്ട വസ്തുക്കൾക്ക് ആർ ഒന്നിന് ` 15,000-ം, റീസർവ്വേ 136/5, 6, 7, 9, 10 11 എന്നീ നമ്പരിൽപ്പെട്ട വസ്തുക്കൾക്ക് ആർ എന്നിന് ` 20,000-ം (ഇരുപതിനായിരം രൂപ) ന്യായവില നിശ്ചയിച്ചുകൊണ്ട് ഇതിനാൽ ഉത്തരവാകുന്നു.

(ഒപ്പ്)
ദേവികുളം. സബ് കളക്ടർ.

ERNAKULAM DISTRICT.

FORM 'A'

[*See* Rule 4]

NOTIFICATIONS

WHEREAS, it is expedient to publish fair value of land as required under Section 28A of the Kerala Stamp Act, 1959, read with Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

NOW, THEREFORE, it is hereby made known to the public that the Fair value fixed for the land mentioned against each serial number, in respect of the land situated in the Survey/Re-Survey numbers of the Village and Taluk mentioned against each, shall be as known as against in the column (11) thereof.

(1)

No. A9-3361/2017. *31st May 2017.*

SCHEDULE

District—Ernakulam.

Taluk—Kothamangalam. *Village*—Eramalloor West.

Sl. No.	*Survey No.*	*Sub Division No.*	*Re-survey Block*	*Re-survey No.*	*Re-survey Sub Division No.*	*Panchayat/ Municipality/ Corporation*	*Name of Local Body, Panchayat/ Municipality/ Corporation*	*Name and No. of Ward*	*Classification by use*	*Fair value per Are*
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
	111	1B/36/26	..	..	..	Panchayat	Nellikuzhy	..	Residential plot with Panchayat/ Municipality/ Corporation road access	` 1,00,000

(2)

No. A9-3362/2017. *31st May 2017.*

SCHEDULE

District—Ernakulam.

Taluk—Kothamangalam. *Village*—Eramalloor West.

Sl. No.	*Survey No.*	*Sub Division No.*	*Re-survey Block*	*Re-survey No.*	*Re-survey Sub Division No.*	*Panchayat/ Municipality/ Corporation*	*Name of Local Body Panchayat/ Municipality/ Corporation*	*Name and No. of Ward*	*Classification by use*	*Fair value as per Are*
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
	111	1B/36/26	..	..	..	Panchayat	Nellikuzhy	..	Residential plot with Panchayat/ Municipality/ Corporation road access	` 1,00,000

Revenue Divisional Office,
Muvattupuzha.

(Sd.)
Revenue Divisional Officer.

MALAPPURAM DISTRICT

FORM 'C'

[*See* Rule 5(8)]

NOTIFICATION

No. B5-42603/13. *12th June 2017.*

WHEREAS, it is expedient to publish a notification showing revised Value of Land as required under section 28A of the Kerala Stamp Act, 1959, read with Sub-Rule (8) of Rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995, the fair value of land in Malappuram District is hereby fixed as shown in the Schedule hereto:

SCHEDULE

Name of District	*Name of Taluk*	*Name of Village and Survey Number with Sub Division No.*	*Municipality*	*Ward*	*Classification by use*	*Fair Value of the land already fixed*	*Revised FairValue of Land*
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Malappuram	Ernad	Urangattiri Block 22 Re survey No. 412/5-005520 Hectare	..	Maithra	Wet land	` 2,00,000	` 80,000

Office of the District Collector,
Malappuram.

(Sd.)
District Collector.

FORM 'A'

[*See* Rule 4]

NOTIFICATIONS

WHEREAS, it is expedient to publish a Fair Value of Land as required under section 28A of the Kerala Stamp Act, 1959, read with Sub-Rule 4 of Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995, the fair value of land in Malappuram District is hereby fixed as shown in the Schedule hereto:

(1)

No. J-4826/17. *8th June 2017.*

SCHEDULE

District—Malappuram.

Taluk—Tirur. *Village*—Mangalam.

Name of District	*Name of Taluk*	*Name of Village, Survey Number and Sub Division No.*	*Corporation/ Municipality/ Panchayath*	*Ward*	*Classification by use*	*Fair Value of the land fixed per Are*
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Malappuram	Tirur	Mangalam 51/1	Grama Panchayath	..	Garden land with Road access	` 11,250

(2)

No. J-5270/17. *16th June 2017.*

SCHEDULE

District—Malappuram.

Taluk—Ponnani. *Village*—Ponnani Nagaram.

Name of District	*Name of Taluk*	*Name of Village, Survey Number and Sub Division No.*	*Corporation/ Municipality/ Panchayath*	*Ward*	*Classification by use*	*Fair Value of the land fixed per Are*
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Malappuram	Ponnani	Ponnani Nagaram 77/5A	Municipality	..	Garden land with private road access	` 54,000

(3)

No. J-755/17. *17th June 2017.*

SCHEDULE

District—Malappuram.

Taluk—Ponnani. *Village*—Maranchery.

Name of District	*Name of Taluk*	*Name of Village Survey Number and Sub Division No.*	*Corporation/ Municipality/ Panchayath*	*Ward*	*Classification by use*	*Fair Value of the land fixed per Are*
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Malappuram	Ponnani	Maranchery 211/3	Panchayat	..	Residential plot with private Road access	` 1,50,000

Revenue Divisional Office,
Tirur.

(Sd.)
Revenue Divisional Officer.

FORM 'A'

[*See* Rule 4]

NOTIFICATION

No. B-2129/2017. *13th June 2017.*

WHEREAS, it is expedient to publish the fair value of land as required under Section 28A of the Kerala Stamp Act, 1959, read with rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

NOW, THEREFORE, it is hereby made known to the public that the Fair Value fixed for the land mentioned against each serial number, in respect of the land situated in the Survey/Re-Survey numbers of the Village and Taluk mentioned against each, shall be as known as against in the column (11) thereof.

SCHEDULE

District—Malappuram. *Taluk*—Ernad.

Village—Elankur. *Desom*—Elankur.

Sl. No.	*Survey No.*	*Sub Division No.*	*Re-survey Block*	*Re-survey No.*	*Re-survey Sub Division No.*	*Panchayat/ Municipality/ Corporation*	*Name of Local Body, Panchayat/ Municipality/ Corporation*	*Name and No. of Ward*	*Classification by use*	*Fair Value per Are*
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	685	Part	64	227	4	Panchayat	Trikkalangod	Peleppuram	Residential plot without vehicular access	` 17,500

(Sd.)

Perinthalmanna. *Sub Collector.*